

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

C.P. 248/98 in
Original Application No. 1951 of 1996

(50)

New Delhi, this the 15th day of March, 1999

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN(J)
HON'BLE SHRI N.SAHU, MEMBER(A)

Hari Singh Yadav
Retd. Guard/BKN Division
r/o Vill. Bagdola,
P.O. Bagdola, Palam,
New Delhi.

....Petitioner

(By Advocate: None)

Versus

1. Shri S.P.Mehta,
General Manager,
Northern Railway,
Headquarters Office,
Baroda House,
New Delhi.

2. Shri V.K.Kaul
Divisional Railway Manager,
Northern Railway,
Bikaner.

....Respondents

(By Advocate: Shri R.L.Dhawan)

O R D E R(ORAL)

By Reddy, J.:-

Heard the learned counsel for the respondents.
None appears for the petitioner inspite of the matter
being passed over.

2. It is submitted by the learned counsel for the
respondents that all the directions given by this
Tribunal have been complied with fully. A reply has been
filed stating that the judgement has been accepted by the
respondents.

Var

3. We have perused the reply affidavit and we are satisfied that the directions given in the O.A. are substantially complied with. We do not therefore find any violation of order of the Tribunal. The C.P. is therefore dismissed. Notice discharged.

Chamby
(N. SAHU)

MEMBER(A)

VR
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/dinesh/